IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 35(ND)/2011

IN THE MATTER OF:

Theolia S.A.Petitioner

v.

Theolia Wind Power Pvt. Ltd. & Ors.Respondents

SECTION: UNDER SECTION 397/398

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN Hon'ble Member (J)

For the Petitioner(s) :

Shri Jeevan Ballav Panda, Advocate

For the Respondent(s):

Ms. Vasudha Sem, Ms. Sreenita Ghosh,

Advocates

ORDER

Learned Counsel for the parties have made a joint request for some more time stating that settlement between the parties has been finalised but certain permission from the RBI and other regulatory authorities are required to be obtained.

On the joint request of the parties, hearing is deferred to 21st

September, 2017.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(R. VARADHARAJAN) (MEMBER JUDICIAL)

16.08.2017 V.Sethi